

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIFTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 26525 OF 2024**

**Between:**

Parimala Akshaya, D/o. Parimala Ramakrishna, Aged. 17 years, Occ. Student, R/o. H. No. 12-4, Near Water Tank, Undavelly, Manopadu Mandal, Mahabubnagar District, Telangana State - 509153 Represented by her father who is Natural Legal Guardian. Parimala Ramakrishna.

**.....PETITIONER**

**AND**

1. State of Telangana, Represented by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of Writ of Mandamus and Declaration, thereby, Declaring the action of Respondent No. 2. University in notifying the petitioner as Non-local (NL) candidate in its Notification dated 27-08-2024 despite petitioner being eligible to be considered as Local Candidate as per Rule 3(a)(ii) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 issued by Health, Medical and Family Welfare (C1) Department dated 19-07-2024, as illegal, arbitrary, violative of Article 21 of the Constitution of India and Contrary to Rule 3(a)(ii) of the

Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 and Consequently, direct the Respondent No. 2 to treat the Petitioner as a Local candidate for all the purposes of Admission into MBBS and BDS courses for the Academic year 2024-2025 under the aegis of KNR University of Health Sciences, Telangana State.

**I.A.NO:1 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the notification dated 27-08-2024 issued by the Respondent No. 2 in respect of the petitioner, pending disposal of the present writ petition.

**I.A.NO:2 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/ BDS under Competent quota 2024-2025 in pursuant to NEET-UG 2024 in accordance with Rule 3(a)(ii) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 issued by Health, Medical and Family Welfare (C1) Department dated 19-07-2024, pending disposal of the present writ petition.

**Counsel for the Petitioner : SRI BAGLEKAR AKASH KUMAR**

**Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE**

**Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26525 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Baglekar Akash Kumar, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of learned counsel for the parties, the matter is heard finally. -

3. In this writ petition, the petitioner is aggrieved by the action of the University in notifying the petitioner as non-local candidate *vide* notification dated 27.08.2024.

4. Facts giving rise to filing of this writ petition briefly stated are that the petitioner had appeared for National Eligibility-cum-Entrance Test (NEET) in the year 2024 and had obtained an All India Rank of 2,14,805. The petitioner claims that he belongs to the Scheduled Caste (SC) community and is a local resident. However, the grievance of the appellant is that by notification dated 27.08.2024, petitioner is sought to be treated as non-local candidate. Thereupon, the petitioner has filed this petition seeking a direction to the respondents to treat him as local candidate.

5. Learned counsel for the petitioner submits that during the pendency of the writ petition, the University

has issued a merit list on 24.09.2024. In the said merit list, the petitioner has been shown to be non-local candidate. It is further submitted that being aggrieved, the petitioner had submitted a representation to the University on 25.09.2024 and the University be directed to decide the representation submitted by the petitioner.

6. Learned Standing Counsel for the University, on instructions, submits that the representation submitted by the petitioner shall be decided by a speaking order within a period of three days from today.

7. In view of aforesaid submission and in the facts and circumstances of the case and as agreed to by learned counsel for the parties, the Writ Petition is disposed of with the direction to respondent No.2- University to decide the petitioner's representation submitted today *i.e.*, 25.09.2024 within a period of three days from

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today by a speaking order. It is made clear that this Court not has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-MOHD. ISMAIL  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat, State of Telangana at Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI BAGLEKAR AKASH KUMAR Advocate [CPUC]
5. One CC to SRI A.PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES (OPUC)
6. Two CD Copies

SA  
BS



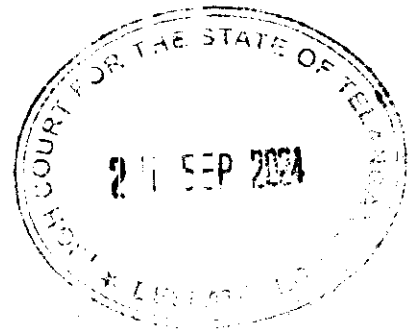
C.C. TODAY

**HIGH COURT**

**DATED:25/09/2024**

**ORDER**

**WP.No.26525 of 2024**



**DISPOSING OF THE W.P**

**WITHOUT COSTS.**

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25/9/2024